

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3406**

ANSWERED ON MONDAY, DECEMBER 16, 2024/AGRAHAYANA 25, 1946 (SAKA)

SCHEMES TO FACILITATE CSR

QUESTION

†3406. SHRI GAJENDRA SINGH PATEL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there are any schemes to facilitate Corporate Social responsibility (CSR);

(b) if so, the salient features and present status of the said schemes;

(c) whether there is any specific scheme for CSR in backward and aspirational districts and if so, the details thereof; and

(d) the details of the amount released under CSR in backward and aspirational districts?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
[SHRI HARSH MALHOTRA]**

(a) to (d): There is no scheme to facilitate Corporate Social Responsibility (CSR) and further no specific scheme for CSR in backward and aspirational districts. However, the legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The details of the amount spent under CSR in Aspirational Districts for the last three financial years (FYs) i.e. 2020-21 to 2022-23 is attached as Annexure.

Annexure

**ANNEXURE REFERED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION
NO. 3406 FOR 16.12.2024**

CSR Expenditure in Aspirational Districts for FY 2020-21 to 2022-23			
Financial year	2020-21	2021-22	2022-23
Amount in Rs. Cr.	651.43	1046.43	1402.89

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)
